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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 104/EZ/2023



In the Matter of:

Subhas Dutta

...Applicant

-Versus-

The State of West Bengal & Ors.

...Respondents

REJOINDER ON BEHALF OF THE RESPONDENT NO. 5, I.E., GENERAL
MANAGER, EASTERN RAILWAY

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Filed By

Anamika Pandey

Anamika Pandey

Advocate

High Court, Calcutta

7c, K. S. R. Roy Road, Kolkata,

West Bengal - 700001.

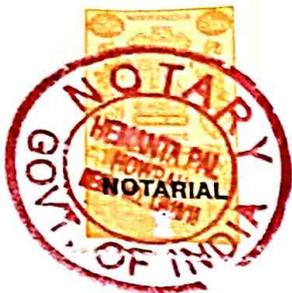
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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
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In the Matter of:

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The State of West Bengal & Ors.

...Respondents

REJOINDER ON BEHALF OF THE RESPONDENT NO. 5, I.E., GENERAL
MANAGER, EASTERN RAILWAY TO BOTH OA AND AFFIDAVIT OF PCB

Sl. NO

(30/25) 304/25
(30/25)

I, Satyendra Kumar Tiwari, son of R.S Tiwary, aged about 50 years, by faith – Hindu, Occupation – Service, residing at Q.No.10 colvin court, Howrah-711101, and working for gain at DRM Office, Eastern Railway, Howrah, do hereby solemnly affirm and say as follows:

1. That, I am the Sr. Divisional Mechanical Engineer(EnHM&Frt), and I am well acquainted with the facts and circumstances of the case. I have been duly authorised by the Respondent no. 5 to affirm this affidavit on its behalf and as such, I am competent to do so.
2. That the present rejoinder is being affirmed in pursuant to the solemn order of this Hon'ble Tribunal dated 6th March, 2025, wherein the



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Hon'ble Tribunal was pleased to direct the Respondent no. 5 to file its rejoinder to the affidavit of the Respondent no. 7 and 11.

3. That, in compliance with the order of the Hon'ble Tribunal dated 2nd September, 2024, the Respondent no. 7, being the West Bengal State Pollution Control Board, called 14 number of hotels/eateries, as mentioned in their affidavit, for a hearing on 12th November, 2024 at the head office of the Respondent no. 7.
4. This affidavit only deals with the issue been alleged/prayed by the petitioner in the OA application, in the affidavit of the West Bengal Pollution Control Board and IA application of the 14 number of hotels/eateries located on land of Shyama Prasad Mukherjee Port Trust, that the entire solid waste from the area including the waste generated from the units falling outside the railway premises should be permitted to be use the railway Effluent Treatment Plant for treatment of the process effluent generated from the units and necessary charges in that regard may be paid equally by the 14 number of hotels/eateries.
5. The answering respondent humbly states the request/prayer of the petitioner in the OA application, and also in the affidavit of the West Bengal Pollution Control Board and IA application of the 14 number of hotels/eateries located on land of Shyama Prasad Mukherjee Port Trust, cannot be permitted to be use the railway Effluent Treatment Plant for treatment of the process effluent generated from the units upon receiving necessary charges by the 14 number of hotels/eateries.
6. The answering respondent humbly states that the authorities of the West Bengal Pollution Control Board have directed the 14 number of hotels/eateries to make application to permitted to be use the railway Effluent Treatment Plant for treatment of the process effluent generated from the units upon receiving necessary charges by the 14



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number of hotels/eateries. Thereafter, the Technical Committee of the Respondent no. 7 recommended that the above mentioned 14 number of hotels/eateries may be directed as follows:

- a. It has been alleged by the petitioner in the OA application, in the affidavit of the West Bengal Pollution Control Board and IA application of the 14 number of hotels/eateries located on land of Shyama Prasad Mukherjee Port Trust, that the entire solid waste from the area including the waste generated from the units falling outside the railway premises should be permitted to be use the railway Effluent Treatment Plant for treatment of the process effluent generated from the units and necessary charges in that regard may be paid equally by the 14 number of hotels/eateries.
 - b. The hotels/eateries shall consult/approach the Railway Authority for availing the Effluent Treatment Plant of the Railway Authority for treatment of the process effluent generated from the units and necessary charges in that regard may be paid equally by the 14 number of hotels/eateries.
7. That pursuant to such hearing, the Officer-on-Special Duty, West Bengal Pollution Control Board, vide letter dated 10th February, 2025 issued such aforesaid direction upon the above mentioned 14 number of hotels/eateries.
- Photocopy of the letter dated 10th February, 2025 by the Officer-on-Special Duty, West Bengal Pollution Control Board is annexed herewith and marked as R/1.
8. That, subsequent to such letter, 13 number of Hotels and Eateries submitted their representations on 17th February, 2025 and 3rd March, 2025, before the Respondent no. 5, being the Eastern Railway,



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for usage of the Railway's Effluent Treatment Plant. The names of the 13 hotel/eateries are as follows:

- 1) M/s. Eating House (earlier named Ganpati Bhojnalaya), 4/5, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 2) M/s. Anna Hotel (earlier named Sundar Tewar), 4/5, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 3) M/s. Howrah Station Porters Welfare Association (earlier named Joy Maa Tara Hotel), 4/3, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 4) M/s. Howrah Station Porters Welfare Association (earlier named Tara Maa Hotel), 4/3, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 5) M/s. Kishori Mohan Dutta & Bros. (Dutta Cabin), 4/3, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 6) M/s. Dilip Hindu Hotel, 4/3, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 7) M/s. Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 8) M/s. Gupta Hotel, 4/5, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.
- 9) M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.



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10)M/s. Islamia Hotel, 4/3, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.

11)M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.

12)M/s. Durga Mukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.

13)M/s. Jay Bijay Hindu Hotel, 1/7B, Rishi Bankim Chandra Real, P.S. – Golabari, Howrah, West Bengal – 711101.

9. The answering respondent humbly states that upon examination of the above representation, it was found that all the aforesaid 13 hotels/eateries are not authorized by the India Railway nor within the premises of Railway property. It is further submitted that none of these establishments have obtained any authorization or permission from the Railway Administration to operate their business in connection with Railways, as such, these establishments cannot be considered authorized entities by the Railway Administration.

10. That the deponent further submits that since these establishments are not authorized by the Railway Administration, they are not eligible to use the Railway Effluent Treatment Plant (ETP) for treatment of their waste. It is pertinent to mention that the Railway Effluent Treatment Plant (ETP) is strictly meant for handling effluents generated from railway operations and authorized railway establishments.

11. That as such, the Senior Divisional Mechanical Engineer, Howrah Division, Eastern Railway, vide letter dated 7th March, 2025, disposed of the representations of the aforesaid 13 hotels/eateries, with a clear



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direction that the Railway Effluent Treatment Plant (ETP) will not be available for their use, and further they must take independent measure for treatment of their waste.

Photocopy of the letter dated 7th March, 2025 by the Sr. Divl. Mechanical Engineer, Howrah Division, Eastern Railway, is annexed herewith and marked as R/2.

12. That the deponent submits that the existing Effluent Treatment Plant of Howrah Station, Eastern Railway is exclusively meant for treating effluents generated by railway establishments as part of their operational and maintenance activities, and it is not designed, intended, or obligated to treat waste from any external business establishment or third party.
13. That the deponent further submits that while the Railway Effluent Treatment Plant (ETP) is owned, operated, and maintained by Indian Railways, the land on which the eateries in question are situated, belongs to the Respondent no. 4, being Syama Prasad Mookerjee Port, Kolkata. The said eateries have set up their operations on the Port Trust land without seeking any permission, authorization, or approval from the Indian Railways. Thus, these eateries function independently and do not fall under the jurisdiction or administrative control of the Eastern Railways.
14. That the deponent submits that there exists no specific directive, circular, or order from the Railway Board that permits the use of Railway's Effluent Treatment Plant (ETP) by external business establishments. Any such usage by third parties would be unauthorized and beyond the scope of Railway Operations.
15. That the deponent submits that the Indian Railways has several upcoming infrastructure projects, including the new Divisional Railway Manager (DRM) Office building scheduled to become



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operational in April, 2025, new platforms, and other planned expansions. It is further submitted that these developments will significantly increase the effluent load, and as such the Railways Effluent Treatment Plant (ETP) must remain dedicated to handling its own growing requirements. It is pertinent to mention that any diversion of its capacity to external entities may negatively impact railway operations and environmental compliance.

16. That the deponent further submits that granting permission at this stage would create an unfavorable precedent, leading to similar demands from other establishments in the future. Further, such a situation may result in legal, administrative, and operational challenges for Indian Railways, thereby compromising its ability to maintain control over its infrastructure and resources.
17. That the deponent submits that in compliance with the environmental laws and regulatory norms, it is the responsibility of the aforesaid eateries to establish and maintain their own effluent treatment facilities.
18. The deponent submits that the West Bengal Pollution Control Board, Respondent No. 7, instead of fulfilling its duty to enforce the necessary guidelines and regulations for waste management in restaurants as prescribed by law, is unjustifiably shifting this responsibility to the railways. The Indian Railway under the statute is not the authority to deal with waste management of state of West Bengal. It is not the Indian Railway's obligation to manage the waste of third-party establishments, as waste management is a matter that falls squarely under the state's jurisdiction. The responsibility for overseeing and ensuring proper waste management lies with the state, not with entities such as the railways.



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19. That the deponent submits that in light of the above, the suggestion provided by the Respondent no. 7 in its report dated 10th February, 2025 cannot be implemented, and further it is not permissible and feasible for external entities to use the Railway Effluent Treatment Plant (ETP). As such, these eateries must establish their own effluent treatment systems for the treatment of their waste, in compliance with environmental regulations.

20. That the statements made in the paragraphs no. 1 to 4, 6 to 8, 10 to 17 are true to my knowledge, and the statements made in paragraph nos. 5 and 9 are matters of records, and the rest are my humble prayers before the Hon'ble Court.

Identified by me

Anshu Chakraborty
WB/1739/2002
Advocate
29/04/2025

[Signature]
29.04.2025

Deponent
বড়ি মন্ডল বাণিক ইন্সটিটিউট
(কর্পোরেশন গুলু স্বতন্ত্র প্রাধিকার এবং মাল মাল)
Sr. DME (EnHM & FRT.)
পূর্ব রেলওয়ে, হাওড়া / Eastern Railway, Howrah

Hemanta Pal
WB/1729/2008


ON IDENTIFICATION OF ADVOCATE
SOLEMNLY AFFIRMED BEFORE

[Signature]
HEMANTA PAL
NOTARY, GOVT. OF INDIA
Recd. No. 13810/18

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VERIFICATION

Verified at Howrah on this day of 29th April, 2025 that the contents of the above affidavit in paragraph 1 to 20 are correct to my knowledge and belief based on official records and nothing material has been concealed there from.

Identified by:

Surbhojit Chatterjee —
Advocate

Advocate

WB/1739/2002 —

Place *Howrah*Date *29/04/2025* —

29.04.2025
DEPONENT

बहिष्कृत महल यात्रिक इंजीनियर
(पर्यावरण गृह व्यवस्था प्रबंधन एवं माल भाड़ा)
Sr. DME (EnHM & FRT.)
पूर्व रेलवे, हावड़ा / Eastern Railway, Howrah

Anamika Pandey
Adv

WB/1729/2009

ON IDENTIFICATION OF ADVOCATE
SOLEMNLY AFFIRMED BEFORE

Hemanta Pal

HEMANTA PAL
NOTARY, GOVT. OF INDIA
Roll No. 13818/17



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LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-IM-11/2009 (Part-XII)

Date: /02/2025

DIRECTION

WHEREAS, in connection with the order of Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata in the matter of Original Application No. 104/2023/EZ, the area in the vicinity of Howrah Railway Station was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 25.09.2024 and the following observations were made by the inspecting official during inspection:-

- The hotels/eateries (hereinafter referred to as the units) are situated in the area in front of the Howrah Railway Station Complex on the bank of river Hooghly.
- There are 14 nos. of hotels/eateries situated in the area of which 03 nos. (Abhishek Hotel Restaurant, Sai Ganga Hindu Hotel and Jay Bijay Hindu Hotel) have obtained 'Consent to Operate' of WBPCB from DIC, Howrah under 'Green' category. As per record, previously 16 nos. of hotels/eateries were in operation. During inspection it was observed that 02 nos. hotels/eateries (Namely Hotel of Smt. Sami Das located at in front of P.O. RMS, Platform Inspector WB Division and Om Jay Ma Tara Tea & Tiffin Centre located at 1/A, Rishi Bankim Chandra Road, Howrah-711101) out of 16 nos. of hotels/eateries have been closed permanently.
- On enquiry with the unit representative, it was learnt during inspection that most of the hotels/eateries have been operating in the said area since long time
- As reported, the water requirement for cooking/washing of vegetables etc. and cleaning of utensils, domestic use of hotel staff and others is met from river Hooghly or supply from Hooghly Nadi Jalpath Paribahan Samabay Samity (HNJPSS). The following hotels/eateries namely (1) Anna Hotel (earlier name S. Sundar Tewari) located at 4/5, Rishi Bankim Chandra Road, Howrah 711101, (2) Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel) located at 4/5, Rishi Bankim Chandra Road, Howrah - 711101 and (3) Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel) located at 4/3, Rishi Bankim Chandra Road, Howrah - 711101 have installed effluent treatment plant (ETP) for treatment of process effluent. 07 (seven) nos. hotels/eateries have laid collecting and common pipe for discharging process effluent to a common pit leading to drain 03 (three) nos. hotels/eateries directly discharge process effluent to river Hooghly without any treatment. For remaining 01 (namely Royal Rail Hospitality located at on Railway Land Howrah New Complex, Babu Udyan), process effluent is discharged to a common ETP with Howrah Railway. Drinking water for customers of hotels/eateries are procured in large jars from outside as observed.
- All the hotels/eateries are carried out cooking and serving of food within their premises. Cooking is done using either coal fired or LPG fired oven which are mostly provided with fume extraction exhaust system.
- Solid waste generated from the hotels/eateries is disposed of through HMC conservancy as reported.
- Hotel run by Howrah Station Porters' Welfare Association (presently known as New Tara Ma Hotel) is located at 4/3, Rishi Bankim Chandra Road, Howrah near Mother Dairy/ACP office (North Division) was found operating with bamboo structure and tin shed. Some of the Hotels have encroached the river bank and constructed bamboo structures.
- During inspection, units reported that they have taken the hotel/eatery premise on rent basis from Kolkata Port Trust.

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Municipal Corporation valid upto 31.03.2023, rent receipt for February,2023 and August-September,2024 of Hooghly Nadi Jalapath Paribahan Samabay Samity Ltd., electricity bill for the month of April, 2023, documents regarding installation of ETP etc.

3. M/s. Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of application for Consent to Establish dated 21.02.2023, Trade License of Howrah Municipal Corporation valid upto 31.03.2024, electricity bill for the month of September,2023, documents regarding installation of FTP etc.
4. M/s. Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel), 4/3, Rishi Bankim Chandra Road P.S. - Golabari, Dist- Howrah, Pin-711101 submitted copies of application for Consent to Establish dated 04.10.2023, Trade License of Howrah Municipal Corporation valid upto 31.03.2024, electricity bill for the month of October,2024, documents regarding installation of ETP etc.
5. M/s. Kishori Mohan Dutta & Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, application for Consent to Operate on 27.10.2024, Trade License of Howrah Municipal Corporation and applied for renewal of Trade License of Howrah Municipal Corporation dated 15.07.2024, Notarized partnership deed, rent bills of Kolkata Port Trust, electricity bill dated 14.10.2024 etc.
6. M/s. Dilip Hindu Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, applied for Trade License of Howrah Municipal Corporation dated 14.05.2024, electricity bill dated 19.09.2020 etc.
7. M/s. Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and applied renewal of the same on 14.11.2024.
8. M/s. Gupta Hotel, 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Trade License of Howrah Municipal Corporation valid upto 31.03.2022, rent receipt dated 16.06.2022 of Hooghly Nadi Jalapath Paribahan Samabay Samity Ltd. etc.
9. M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Operate issued by the DIC, Howrah valid upto 31.07.2026, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and applied for renewal of the same on 12.11.2024, rent receipts of Kolkata Port Trust, electricity bill for the month of February,2024 etc.
10. M/s. Islamia Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, Trade License of Howrah Municipal Corporation valid upto 31.03.2007 and applied for the same, payment of rent receipt dated 24.10.2024 against tenancy in the name of Janab Abdul Hossain & Md. Shabbir Khan, electricity bill for the month of June,2024 etc.
11. M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Operate issued by the DIC, Howrah valid upto 31.01.2026, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and applied



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for renewal of the same on 12.11.2024. License fees/rents of Kolkata Port Trust, electricity bill for the month of February, 2024 etc

12. M/s. Durga Mukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah, on 17.10.2019, Trade License of Howrah Municipal Corporation valid upto 31.03.2007, recent application dated 16.11.2024 for renewal of the same, electricity bill for the month of September, 2024 etc.

13. M/s. Jay Bijay Hindu Hotel, at 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Operate issued by DIC, Howrah valid upto 31.07.2026, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and the unit has applied for renewal of Trade License on 12.11.2024, electricity bill dated 15.05.2024 etc

NOW THEREFORE, considering the above, 14 nos. hotels/eateries as mentioned above located at the area in the vicinity of Howrah Railway Station are hereby directed as follows:-

1. That, the entire solid waste from the area including generated from the hotel units should be taken by the HMC conservancy department so that it is not dumped on the river bank
2. That, the authorized hotels/eateries may explore the possibility of availing the Effluent Treatment Plant of the Railway Authority for treatment of the process effluent generated from the units and necessary charges in this regard may be paid by them to the Railway Authority

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to oversee the compliance of Board's direction.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 10605(4)-IM-11/2009 (Part-XII)

Date: 10/02/2025

Copy forwarded for information and necessary action to:-

1. M/s. Royal Rail Hospitality (On Railway Land), Howrah New Complex, Babu Udyan, P.S.- Golabari, Dist- Howrah, Pin-711101
2. M/s. Eating House (earlier name Ganapati Bhojanalaya), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
3. M/s. Anna Hotel (earlier name S. Sundar Tewari), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari Dist- Howrah, Pin-711101
4. M/s. Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
5. M/s. Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel), 4/3, Rishi Bankim Chandra Road P.S.- Golabari, Dist- Howrah, Pin-711101



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AND WHEREAS, the following 14 nos. hotels/eateries were called for a hearing on 12.11.2024 at the head office of the State Board -

1. M/s. Royal Rail Hospitality (On Railway Land), Howrah New Complex, Bapu Udyan, P.S. - Golabari, Dist- Howrah, Pin-711101
2. M/s. Eating House (earlier name Ganapati Bhojanalaya), 4/5, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101
3. M/s. Anna Hotel (earlier name S. Sundar Tewar), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari Dist- Howrah, Pin-711101
4. M/s. Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
5. M/s. Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel), 4/3, Rishi Bankim Chandra Road P.S.- Golabari, Dist- Howrah, Pin-711101
6. M/s. Kishori Mohan Dutta & Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101
7. M/s. Dilip Hindu Hotel, 4/3, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101
8. M/s. Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101
9. M/s. Gupta Hotel, 4/5, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101
10. M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101
11. M/s. Islamia Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
12. M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101
13. M/s. Durga Mukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
14. M/s. Jay Bijay Hindu Hotel, at 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101

AND WHEREAS, the representatives on behalf of the above mentioned 14 nos. hotels/eateries were present in the hearing. During the course of hearing representatives of above mentioned hotels were directed to submit the following documents within 7(seven) days from the date of hearing:-

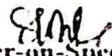
1. Copy of Consent to Establish/Consent to Operate of the State Board;
2. Copy of valid Trade License in the name of the company/establishment;
3. Copy of permission of Kolkata Port Trust (rent receipt/lease agreement);
4. Copy of electricity bill in the name of company/proprietor;
5. Copy of documents regarding existence of effluent treatment plant.

AND WHEREAS, M/s. Royal Rail Hospitality (On Railway Land), Howrah New Complex, Bapu Udyan, P.S.- Golabari, Dist- Howrah, Pin-711101 did not submit any documents till date. The above mentioned 13 nos. hotels/eateries submitted the following documents:-

1. M/s. Eating House (earlier name Ganapati Bhojanalaya), 4/5, Rishi Bankim Chandra Road, P.S. - Golabari, Dist- Howrah, Pin-711101 submitted copies of application for Consent to Establish dated 26.09.2023, Trade License of Howrah Municipal Corporation valid upto 31.03.2023, Tenancy agreement dated 16.01.2024, electricity bill dated 12.09.2024 in the name of Shri Kishore Jaiswal etc.
2. M/s. Anna Hotel (earlier name S. Sundar Tewar), 4/5, Rishi Bankim Chandra Road, P.S.-Golabari Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 27.02.2023, application for Consent to Operate on 07.01.2024, Trade License of Howrah

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6. M/s. Kishori Mohan Dutta & Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
7. M/s. Dilig Hindu Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
8. M/s. Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
9. M/s. Gupta Hotel, 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
10. M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
11. M/s. Islamia Hotel, 4/3, Rishi Bankim Chandra Road, P.S - Golabari, Dist- Howrah, Pin-711101
12. M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
13. M/s. Durga Mukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S - Golabari, Dist- Howrah, Pin-711101
14. M/s. Jay Bijay Hindu Hotel, at 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
15. The Sr. Divisional Mechanical Engineer (Environment & Housekeeping Manager and FRT) / Howrah, Eastern Railway, Howrah Station, Howrah, Pin-711101
16. The Chief Engineer, Planning & EIM Cell, WBPCB
17. The Senior Law Officer, WBPCB
18. The Special Law Officer (NGT), WBPCB
19. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
20. T.A. to the Member Secretary, WBPCB
21. P.A. to the Chairman, WBPCB
22. Technical Cell, WBPCB for updating the website
23. Environment Officer- Communication, WBPCB - for circulation through float file
24. Guard file of O & E Cell


 Officer-on-Special Duty
 (Operation & Execution)
 West Bengal Pollution Control Board



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R/2

Eastern Railway
EnHM/HWH

MC/EnHM-HWH/NGT/2025

dt.07.03.2025

To,

1. M/s Eating House (earlier name GanapatiBhojanalaya), 4/5, Rishi Bankim Chandra Real P.S. Golabari, Dist- Howrah, Pin-711101
2. M/s. Anna Hotel (earlier name S. SundarTewar), 4/5, Rishi Bankim Chandra Road. PS-GolabariDist- Howrah, Pin-711101
3. M/s Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, PS- Golabari, Dist-Howrah, Pin-711101
4. M/s Howrah Station Porters Welfare Association earlier name Tara Maa Hotel, 4/3, Rishi Bankim Chandra Road PS. Golabari, Dist- Howrah, Pin-711101
5. M/s Kishori Mohan Dutta& Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road PS Golabari, Dist-Howrah, Pin-711101
6. M/s Dilip Hindu Hotel, 4/3, Rishi Bankim Chandra Road PS Gobbari, Dist-Howrah, Pin 711101
7. M/s Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road PS Golabari, Dist-Howrah 711101
8. M/s Gupta Hotel, 4/5, Rishi Hankim Chandra Road, PS Golabari, Dist-Howrah, Pin-711101
9. M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, PS Golaban, Dist-Howrah Pin-711101
- 10.M/s Islamia Hotel, 4/3, Rishi Bankim Chandra Road, PS-Golahari, Dist-Howah, Pin 711101
- 11.M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, PS Golabari, Dist Howrah Pin-711101
- 12.M/s. DurgaMukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, PS Golabari, Dist-Howrah, Pin-711101
- 13.M/s. Jay Bijay Hindu Hotel, at 1/7B, Rishi Bankim Chandra Road, PS-Golabari, Dist- Howrah, Pin-711101

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Sub: Disposal of Representations dated 17.02.2025 and 03.03.2025 submitted by 13 Hotels and Eateries regarding usage of Railway Effluent Treatment Plant (ETP)

The representations dated 17.02.2025 and 03.03.2025 submitted by 13 hotels and eateries, requesting permission to use the Railway Effluent Treatment Plant (ETP) for treatment of their process effluent. This request was made based on the report submitted by the West Bengal Pollution Control Board (WBPCB) before the Hon'ble National Green Tribunal (NGT), wherein it was suggested that authorized hotels and eateries may explore the possibility of availing the Railway ETP services upon payment of necessary charges.

Upon examination of the above representation, it has been found that all the 13 hotels and eateries are not authorized by the Railway. Furthermore, none of these establishments have obtained any authorization or permission from the Railway Administration to operate their businesses in connection with Railways. Consequently, these establishments cannot be considered authorized entities by the Railway Administration.

Since, these establishments are not authorized from the Railway Administration, they are not eligible to use the Railway Effluent Treatment Plant (ETP) for treatment of their waste. The Railway ETP is strictly meant for handling effluents generated from railway operations and authorized railway establishments.

In light of the above, the suggestion provided by WBPCB in its report dated 10.02.2025 cannot be implemented, as it is not permissible and feasible for external entities to use the Railway ETP. These eateries must establish their own effluent treatment systems for the treatment of their waste, in compliance with environmental regulations.

Accordingly, the representations dated 17.02.2025 and 03.03.2025 submitted by these establishments are hereby disposed of, with a clear direction that the Railway ETP will not be available for their use, and they must take independent measures for waste treatment.

This is issued in the interest of compliance with railway policies and operational feasibility.

07/03/2025

(SR.DME(EnHM) &Fr/HWH)

Howrah Division, Eastern Railway

বারউ মডেল পাঠিক ইঞ্জিনিয়ার (ই এন এম এফ এফ আর টি)

Sr. Divl. Mechanical Engineer (EnHM & FRT)

पूर्व-रेलवे, हावड़ा / Eastern Railway, Howrah



130 APR 2025